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O.A.No. 65/2007

ORDER DATED: 26.02.2007

It is the case of the Applicant that he was denied due scale of pay by his authorities and though in this connection he has filed representation before the Respondent No.3 no order has been passed on the same. Therefore, he has submitted that while calling upon the Respondents to file their reply, as an ad interim measure, the Respondents 3,4 and 5 be directed to dispose of the representation of the Applicant under Annexure-A/6. There being no objection from the Learned Standing Counsel for the Railways, the Respondents are to dispose of the representation of the applicant within four months of receipt of this order.

O.A. is accordingly disposed of.

Send copies of this order to the Respondents along with copies of the orders and free copies of this order be given to Learned Counsel for both sides.


MEMBER (ADMN.)


VICE-CHAIRMAN